

**Central Administrative Tribunal
Madras Bench**

OA/310/00178/2019

Dated Monday the 18th day of February Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

Smt.J.Samanthi
W/o late A.Jayaraman,
No.3/12, Gandhimedu Street,
Kakallur Post, Thiruvallur Taluk,
Tiruvallur District 602003. .. Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town,
Chennai.
2. The Senior Divisional Personnel Officer,
Chennai Division, S.Rly.,
N G O Annexe, Park Town,
Chennai 600003. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to request dated 21.4.2018 made by the applicant, the service particulars of the applicant's husband and the revised pension payment order dated nil and further to direct the first respondent to arrange to pay arrears of pay for the period from 01.01.2006 till 29.12.2007 arising as a result of re-fixing pay in the Pay Band Rs.5200-20200 plus Grade Pay Rs.1800/- with due financial upgradations and consequential enhanced family pension to the applicant with interest at 18% and any other further order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant is the widow of a Railway employee who died in harness on 29.12.2007. She made Annexure A1 representation dated 21.4.2018 to the respondents for re-fixation of pay of the deceased employee and consequently enhance the family pension to the applicant. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A1 representation dated 21.4.2018 of the applicant comprehensively dealing with all the points raised therein and pass a reasoned and speaking order in

accordance with law within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)
18.02.2019

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